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VACATION BENCH

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. NO. 1425/2003

NEW DELHI THIS 17TH DAY OF JUNE 2003

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Inderpal s/o Sh. Bhanwar Singh
Village & PO: Dabka,
PS : Kankarkhera,
District Meerut (UP)

.....Applicant

(By Sh. S.K. Gupta , Advocate)

VERSUS

1. Union of India through
Secretary Ministry of Defence,
South Block, New Delhi
2. Deputy Director General
(Military Farms)
Quarter Master General Branch,
AHQ, West Block III
R K Puram, New Delhi
3. Officer Incharge
AD MF, Military Farm No. II
Mawana Road,
Meerut Cantt. Meerut

.....Respondents
(By Shri M K Bhardwaj, proxy counsel)

O R D E R (ORAL)

In this O.A. the grievance by the applicant, whose case is argued by Shri S K Gupta, learned counsel , who is working as Casual labour in the respondents' organisation is that his services have been terminated under oral instructions which was against all accepted canons of law and justice.

2. Shri M K Bhardwaj, learned proxy counsel appearing on behalf of the respondents invited my attention to the counter affidavit dated 13.6.2003 filed by them, and

(S)

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stated that the respondents have not dispensed with the services of the applicant orally as alleged. That being the case no cause of action has arisen and the OA has to be dismissed.

3. In the above circumstances I find that the OA has become infructuous and accordingly I dismiss it.

(GOVINDAN S. TAMPI)
MEMBER (A)

Patwal